



FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED DEALING IN CHEMICAL PRODUCTS AT JASOLA, SOUTH DELHI, NEW DELHI – 110025.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Ritzy Chemicals Private Limited CIN No. U74999DL2007PTC161977 PAN No. AADCR5994C
2.	Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, Delhi, India, 110025
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Jasola, South Delhi, New Delhi – 110025
5.	Installed capacity of main products/ services	Nil
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Can be sought by sending a request to Resolution Professional at: ritzycirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending a request to Resolution Professional at: ritzycirp@gmail.com
10.	Last date for receipt of expression of interest	24-03-2025
11.	Date of issue of provisional list of prospective resolution applicants	03-04-2025
12.	Last date for submission of objections to provisional list	08-04-2025
13.	Date of issue of final list of prospective resolution applicants	18-04-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-04-2025
15.	Last date for submission of resolution plans	23-05-2025
16.	Process email id to submit Expression of Interest	ritzycirp@gmail.com



Parminder Singh Bhullar
IBBI/PA-002/IP-N011270021-2021-2022/0013700
Resolution Professional
Ritzy Chemicals Private Limited
Registered Address: E-10/313, Mangal Puri Gali, Ghanapur Road,
Khandwala, Water Tank, Amritsar 143104, Punjab
Correspondence Address: 3rd Floor, Plot No. D-190, Phase 8B,
Sector-74, Industrial Area, SAS Nagar, Mohali, Punjab 160071

Date: 08-03-2025
Place: Mohali

SC refuses status quo on Dharavi redevelopment

PRESS TRUST OF INDIA
New Delhi, March 7

THE SUPREME COURT on Friday refused to order a status quo on the Dharavi redevelopment project in Mumbai.

A bench of Chief Justice Sanjiv Khanna and Justice Sanjay Kumar sought responses from the Maharashtra government and Adani Properties, which was awarded the tender for the project, on a petition challenging a December 20, 2024 verdict of the Bombay High Court.

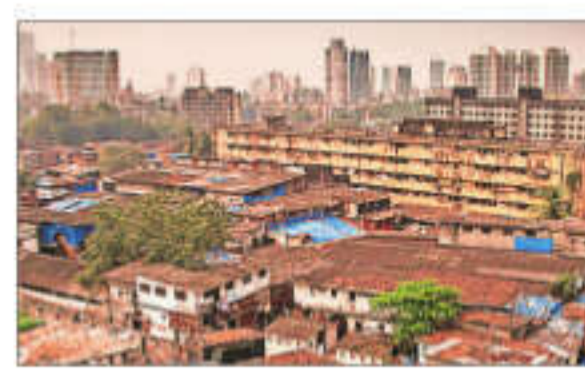
The high court had cleared the decks for redevelopment of the slums in Dharavi and upheld the tender awarded to the Adani Group for the project, ruling there was no "arbitrariness, unreasonableness or perversity" in the decision.

The court, in the process, dismissed the plea of UAE-based Seclink Technologies Corporation challenging the state government's decision to award the mega redevelopment project to Adani Properties, which had made a ₹5,069-crore offer.

Seclink Technologies Corporation emerged as the highest bidder for the project first in 2018 with its ₹7,200-crore offer, but the tender was later scrapped by the government.

The Adani Group had emerged as the highest bidder for the 259-hectare Dharavi redevelopment project in the heart of Mumbai and bagged it with its ₹5,069-crore offer in 2022.

CLEARING THE DECKS



■ Bombay HC had cleared the decks for redevelopment of Dharavi and upheld the tender awarded to Adani Group

■ The court dismissed the plea of Seclink Technologies, challenging the state's decision to award project to Adani Properties

■ Seclink Tech had emerged as the highest bidder for the project first with its ₹7,200 cr offer, but the tender was later scrapped by the government

■ In 2022, Adani Group became the highest bidder for the 259 hectare Dharavi redevelopment project and bagged it with its ₹5,069 cr offer

The corporation moved against the high court decision.

While issuing notice on its plea, the bench directed Adani Properties to make payments for the project through a single bank account.

After the bench issued notice on the plea, senior advocate C Aryama Sundaram appearing for Seclink Technologies Corporation urged the court to order a status quo.

The CJJ, however, said, "No." Sundaram informed the bench that the petitioner company offered ₹7,200 crore in the first tender.

"I will increase my offer of ₹7,200 crore by 20%," he told the bench, adding that the figure comes to ₹8,640 crore.

"What about additional obligations?" asked solicitor general Tushar Mehta, appearing for the state.

When the bench asked Sundaram, if it was willing to increase the offer "with the same obligations as put on the highest bidder", Sundaram said "yes".

The bench noted Sundaram's submission on the proposed commitment and said, "The petitioner will file an affidavit to the said effect before this court." The matter would come in the week of May 25.

The bench, however, clarified no special equities would be claimed by either sides.

Senior advocate Mukul Rohatgi, appearing for Adani Properties, said the project work had already commenced.

"I have carried out constructions. I have deposited funds. About 2,000 people are employed," he said.

Mehta said some railway

quarters were demolished aside from new constructions taking place.

While dismissing Seclink Technologies Corporation's plea, the high court had also rejected its contention that the tender was "tailor made" to suit a particular firm of the private conglomerate, noting three bidders had participated in the process.

The government had cancelled the 2018 tender and issued a fresh one in 2022 with additional conditions.

The corporation first challenged the cancellation of the 2018 tender and subsequently the 2022 award of tender to the Adani Group.

The state government had claimed in the high court that the tender was awarded in a transparent manner without any undue favour to the highest bidder.

The government said the 2018 tender was cancelled and a fresh one was issued four years later owing to several factors like the COVID-19 pandemic and the Russia-Ukraine war which affected the financial and economic state of affairs.

The first tender for the mega redevelopment project was issued in November 2018. In March 2019, the bids were opened and it was found that Seclink Technologies Corporation was the highest bidder.

Dharavi, one of the world's densest urban sprawls, is a slum colony having a mix of residential and small industrial units.

Samsung workers call off month-long strike

NARAYANAN V
Chennai, March 7

THE MONTH-LONG STRIKE by the Samsung India Workers Union (SIWU) at the firm's manufacturing unit in Sriperumbudur, Chennai, has ended, with workers returning to their jobs on Friday.

SIWU, backed by the Centre of Indian Trade Unions (CITU), called off the strike after Samsung management agreed to reinstate the striking workers.

"Our workers resumed work from today (Friday) without any conditions," E



Muthukumar, president of SIWU, told FE.

The decision to end the strike came just a day after the union warned that over 1,000 workers would march to the

plant, following yet another failed round of negotiations between SIWU and Samsung management on Thursday.

Initially, CITU had insisted that the company revoke the suspension of 23 workers before calling off the strike. However, the union has now agreed to a fair internal inquiry against these workers. Samsung, in turn, has allowed other protesting employees to return to work, helping to resolve the impasse.

In a notice outside its plant, Samsung India management said the "illegal strike" involving certain

workers had been withdrawn as of March 7.

"Considering the workers' request to unblock their IDs and as per management communication dated March 6, we will organise a training programme batchwise," the notice read. The training schedule, other than the 23 suspended workers, will begin on March 8.

"The workers under Suspension Pending Enquiry shall undergo Disciplinary Action Proceedings. Workers advised not to engage in any illegal activities in the future," the notice further stated.

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution directly or indirectly, outside India.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR Regulations").

PUBLIC ANNOUNCEMENT



(Please scan this QR Code to view the DRHP)



FUJIYAMA POWER SYSTEMS LIMITED

Our Company 'Fujiyama Power Systems Private Limited' was incorporated as a private limited company on November 29, 2017 under the Companies Act, 2013, pursuant to a certificate of incorporation dated December 12, 2017, issued by the Registrar of Companies, National Capital Territory of Delhi and Haryana at New Delhi ("RoC"). Our Company was subsequently converted from a private limited company to a public limited company pursuant to a special resolution passed by our Shareholders on October 10, 2024, and the name of our Company was changed to Fujiyama Power Systems Limited. A fresh certificate of incorporation dated November 20, 2024 was issued by the RoC, pursuant to the change of name of our Company on conversion to a public limited company. For further details regarding the change of name, please see section titled "History and Certain Corporate Matters" on page 277 of the draft red herring prospectus dated March 6, 2025 (the "DRHP" or the "Draft Red Herring Prospectus").

Registered Office: 53A/6, Near NDPL Grid Office, Near Metro Station, Industrial Area, Sat Guru Ram Singh Marg, Delhi - 110015, India
Corporate Office: Plot No. 51-52, Sector Ecotech-1, Ecotech extension-1, Greater Noida, Gautam Buddha Nagar - 201310, Uttar Pradesh, India
Contact Person: Rakesh Kumar, Company Secretary and Compliance Officer; Tel: +91 11 41055305; Website: www.utsolarfujiyama.com
E-mail: investor@utsolarfujiyama.com; Corporate Identity Number: U31909DL2017PLC326513

OUR PROMOTERS: PAWAN KUMAR GARG, YOGESH DUA AND SUNIL KUMAR

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH (THE "OFFER SHARES") OF FUJIYAMA POWER SYSTEMS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ 6,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,000,000 EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING AN OFFER FOR SALE OF UP TO 10,000,000 EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ [●] MILLION BY PAWAN KUMAR GARG AND UP TO 10,000,000 EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ [●] MILLION BY YOGESH DUA (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES, THE "OFFERED SHARES". THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 1 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●] % OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●] % AND [●] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMS"), OFFER A DISCOUNT OF UP TO ₹ [●] ON THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER AN ISSUE OF SPECIFIC SECURITIES FOR AN AMOUNT OF UP TO ₹ 1,200.00 MILLION, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 1 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES OF FACE VALUE ₹ 1 EACH. THE PRICE BAND, THE EMPLOYEE DISCOUNT AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL NEWSPAPER AND ALL EDITIONS OF [●], A HINDI NATIONAL NEWSPAPER, HINDI ALSO BEING THE REGIONAL LANGUAGE OF DELHI WHERE OUR REGISTERED OFFICE IS LOCATED, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Day after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum period of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957 read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Company may, in consultation with the BRLMS, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allotment if made to the Anchor Investor ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares of face value ₹ 1 each shall be added to QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 0.20 million and up to ₹ 1 million and two-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 1 million provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders (defined herein), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 442of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 6, 2025 with SEBI on March 7, 2025. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the websites of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, where the equity shares are proposed to be listed and on the website of the Company at www.utsolarfujiyama.com and the websites of the book running lead managers to the Offer i.e., Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and SBI Capital Markets Limited at www.sbicaps.com. Our Company hereby invites the public to give comments on the DRHP with SEBI with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares of face value ₹ 1 each in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 30 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 277 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the memorandum of association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 94 of the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER		REGISTRAR TO THE OFFER
<p>Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, RahimTullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: fujiyama.ip@motilaloswal.com Investor grievance e-mail: moiapdressal@motilaloswal.com Website: www.motilaloswalgroup.com Contact person: Sukant Goel/ Ronak Shah SEBI registration no.: INM000011005</p>		<p>SBI Capital Markets Limited 1501, 15th floor, A & B Wing, Parinee Crescendo, Bandra Kurla Complex, Bandra (East), Mumbai- 400 051 Maharashtra, India Tel: +91 22 4006 9807 E-mail: fujiyama.ip@sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Website: www.sbicaps.com Contact person: Kristina Dias / Krithika Shetty SEBI registration no.: INM00003531</p>
<p>MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) C-101, 247 Park, L B S Marg, Vikhroli West, Mumbai - 400083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: fujiyama.power.ip@linkintime.co.in Investor Grievance e-mail: fujiyama.power.ip@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR00004058</p>		

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For FUJIYAMA POWER SYSTEMS LIMITED
On behalf of the Board of Directors
Sd/-
Rakesh Kumar
Company Secretary and Compliance Officer

Place : Delhi
Date : March 7, 2025

FUJIYAMA POWER SYSTEMS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP with SEBI on March 7, 2025. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the Company i.e. www.utsolarfujiyama.com, websites of the BRLMs, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and SBI Capital Markets Limited at www.sbicaps.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 30 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision. This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (U.S. Securities Act) or any other applicable law of the United States. Accordingly, the Equity Shares are being offered and sold outside of the United States in offshore transactions as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where such offers and sales are made.

CONCEPT

Tata Power arm, Andhra govt tie up for 7,000 MW projects

FE BUREAU
Mumbai, March 7

TATA POWER RENEWABLE Energy (TPREL), a subsidiary of Tata Power, on Friday said it has signed a memorandum of understanding (MoU) with the Andhra Pradesh government to collaborate and explore opportunities in the renewable energy projects in the state.

Under this strategic agreement, TPREL and the Andhra Pradesh government will jointly explore renewable energy (RE) development opportunities of up to 7,000 MW (7 GW), including solar, wind, and hybrid projects with or without storage solutions.

The estimated investment in these projects stands at nearly ₹49,000 crore, making it one of the largest renewable energy investments in the state.

This partnership aligns with the state's vision to enhance its renewable energy portfolio and accelerate the transition towards a sustainable and green energy future, the company said.

Additionally, beyond contributing to Andhra Pradesh's clean energy targets, this MoU will provide a boost to



■ TPREL and the AP government will jointly explore RE development opportunities of up to 7,000 MW

■ Investment in these projects stands at nearly ₹49K cr, among largest RE investments in the state

■ The MoU will provide a boost to the local economy, foster skill development and support livelihoods

the local economy, foster skill development and support livelihoods, ultimately contributing to the socio-economic growth of the state, it said.

The proposed capacities would be set up under Andhra Pradesh's Integrated Clean Energy (ICE) policy, a clean energy framework that aims for the state to develop over 160 GW of renewable energy with an investment potential of ₹10 lakh crore.

Deepesh Nanda, CEO & managing director, TPREL, said, "By leveraging our expertise and cutting-edge technology, this partnership will drive large-scale renewable adoption, and contribute

to India's sustainability goals. "Developing up to 7 GW of clean energy projects will further strengthen Andhra Pradesh's position as a renewable energy hub and accelerate its transition towards a low-carbon economy."

As part of the agreement, TPREL will conduct preliminary assessments, feasibility studies, and development activities to explore the viability of these projects.

The New and Renewable Energy Development Corporation of Andhra Pradesh (NREDCAP) would be providing requisite support in terms of facilitation, site identification and support in evacuation infrastructure.

Insider trading: Nestle India receives Sebi's warning letter

MARKETS WATCHDOG SEBI has issued a warning letter to FMCG major Nestle India over alleged violation of Insider Trading norms by a senior official of the company.

Nestle India has received an "administrative warning letter" from the Securities and Exchange Board of India (SEBI) by a designated person of the company, according to regulatory filing on Friday.

Nestle India has not disclosed the identity of the person involved in this.

"The Compliance Officer of the Company has received an administrative warning letter from the Deputy General Manager of SEBI for violation of SEBI (Prohibition of Insider Trading) Regulations, 2015 ("PIT Regulations") by a designated person of the Company," it said.

Later in a statement, Nestle India spokesperson said it will have no material impact on the company.

"We would like to categorically assert that this information has no impact on the financial and operational capabilities of the company. The information has been provided in accordance with Regulation 30 of SEBI Listing Regulations," said Nestle India. —PTI

Amazon to stop sale of externally refurbished devices on 'Renewed'

RAGHAV AGGARWAL
New Delhi, March 7

E-COMMERCE MAJOR AMAZON is revamping its refurbished devices business "Renewed" and discontinuing the sale of products that are externally reconditioned.

Now, it will only sell the products which have been returned on its platform, and refurbished by its certified professionals.

The company has sent out mails to sellers on "Renewed", saying that the decision has been taking due to high returns and rejections. FE has seen the mail.

A spokesperson of the company confirmed the development and said, "As part of our efforts to continuously improve our selection of refurbished products, we've decided to discontinue selling externally refurbished products."

Any product, which is returned on Amazon, will continue to be checked and refurb-

ished by the company's professionals. It will then be listed on "Renewed".

According to analysts, the market of refurbished devices, especially mobile phones, is getting concentrated with older players growing and smaller players shutting shop.

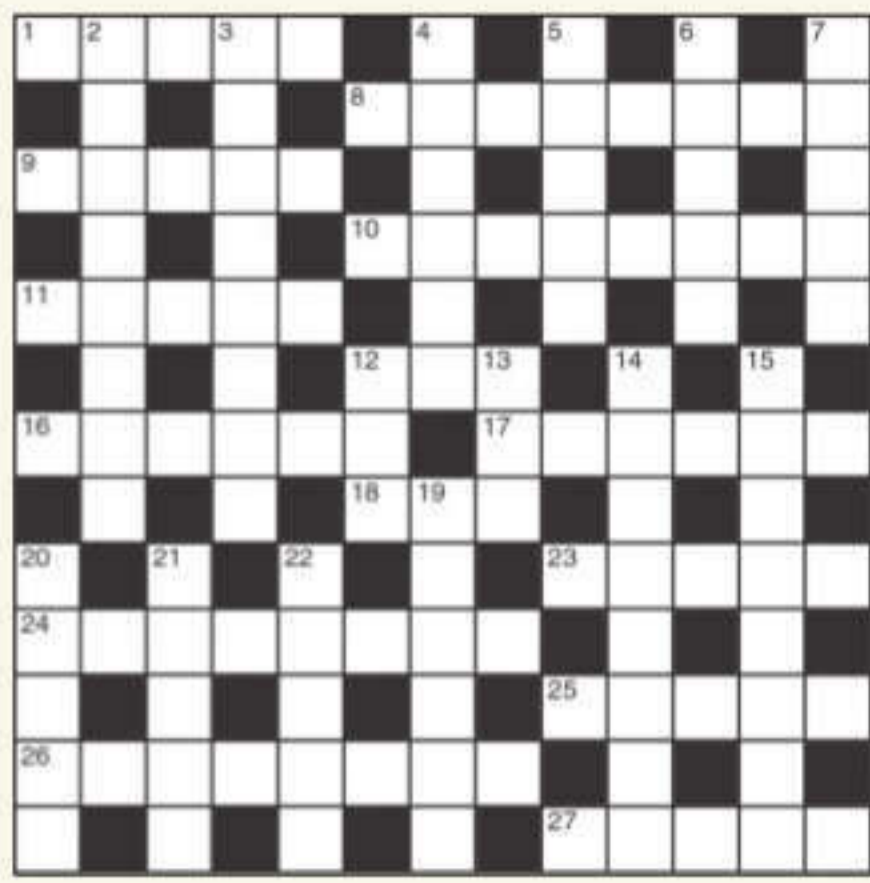
Data from Tracxn show that the number of new companies that have come up in this space in India has fallen from 4 each in 2020 and 2021 to 1 in 2024.

Globally, too, the number of new such companies was the highest in 2021 at 10. It fell to 4 in 2023 and only 1 in 2024.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED DEALING IN CHEMICAL PRODUCTS AT JASOLA, SOUTH DELHI, NEW DELHI - 110025.	
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Ritzy Chemicals Private Limited CIN No. U74999DL2007PTC161977 PAN No. AADCR9994C
2. Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, India, 110025
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Jasola, South Delhi, New Delhi- 110025
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Can be sought by sending a request to Resolution Professional at: ritzycorp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending a request to Resolution Professional at: ritzycorp@gmail.com
10. Last date for receipt of expression of interest	24-03-2025
11. Date of issue of provisional list of prospective resolution applicants	03-04-2025
12. Last date for submission of objections to provisional list	08-04-2025
13. Date of issue of final list of prospective resolution applicants	18-04-2025
14. Date of issue of Information Memorandum, evaluation matrix, and Request for Resolution Plans, to prospective applicants	23-04-2025
15. Last date for submission of Resolution Plans	23-05-2025
16. Process email id to submit Expression of Interest	ritzycorp@gmail.com

Sd/-
Parminder Singh Bhullar
IBBI/PA-002/P-NO1127/2021-2022/13700
Resolution Professional
Ritzy Chemicals Private Limited
Registered Address: E-10/313, Mangal Puri Gali, Ghanpur Road, Khandwala, Water Tank, Amritsar- 143104, Punjab
Date: 08.03.2025
Place: Mohali
Correspondence Address: 3rd Floor, Plot No. D-190, Phase 8B, Sector 74 Industrial Area, SAS Nagar, Mohali, Punjab- 160071

CROSSWORD 5619

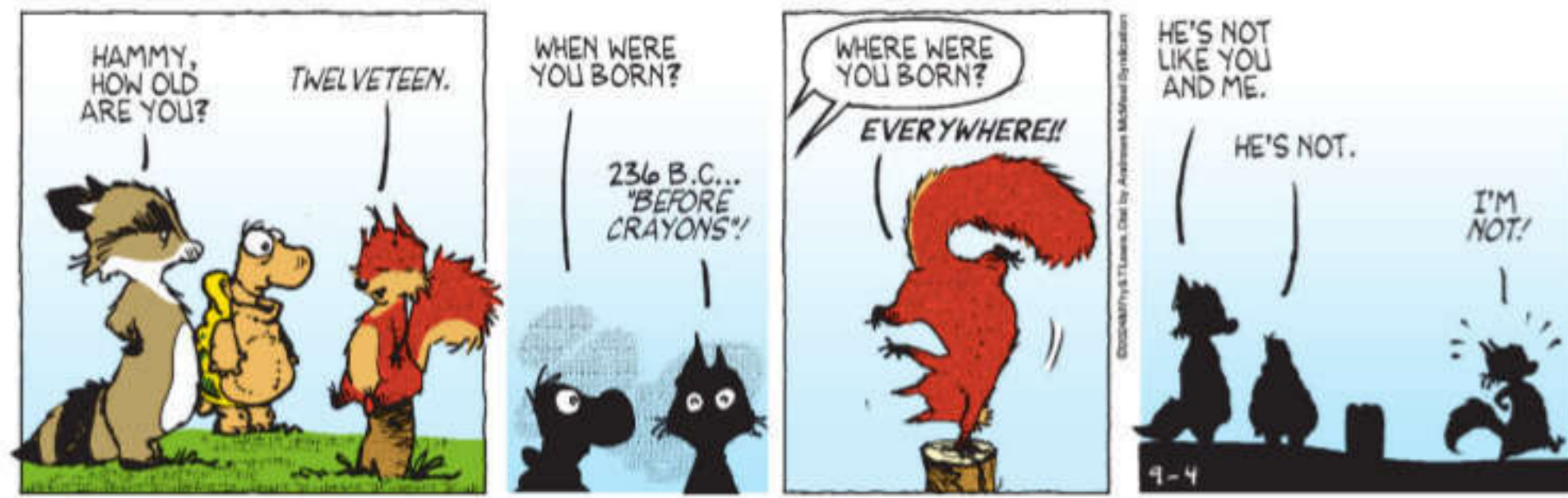


ACROSS
 1 It can result when many stamped (5)
 8 Fiancee at home and cared for (8)
 9 Share out a tax return (5)
 10 A last drink for the head on retirement? (8)
 11 Make a declaration in bad taste (5)
 12 A woman appears as a prosecutor in US (3)
 16 Grouse about n'er-do-wells (6)
 17 It's in action certainly (6)
 18 It's a bit of a shame he can't act (3)
 23 African graduate's first class (5)
 24 Open clash that reveals the strength of one's hand (8)
 25 Tough serviceman allowed in free (5)
 26 Set off in good time towards dawn (8)
 27 Impressive sign of temper (5)

DOWN
 2 Uncle perhaps? That would be telling (8)
 3 Bob saves the traveller's time (5,3)
 4 Take turns off to relax (6)
 5 Capital invested in 1857 (5)
 6 Order cathead to be immersed in the rising tide (5)
 7 Well up in a small apartment (5)
 12 A quiet wood (3)
 13 I am about to prepare to fire (3)
 14 A visionary transaction is included in it (8)
 15 It may be cultivated for example in a rum cocktail (8)
 19 A dandy and a bore to boot (2,4)
 20 He finds seats for us above the woman (5)
 21 Means of communication with a walrus (5)
 22 Leave word in France (5)

Solutions Crossword 5618 Across: 1 Indicatory, 6 Swim, 10 Crepe, 11 Tragedian, 12 Stampede, 13 Regal, 15 Insects, 17 Topiary, 19 Kashmiri, 21 Bittern, 22 Rodeo, 24 Pyramids, 27 Expensive, 28 Siege, 29 Late, 30 Celebrated Down: 1 Inch, 2 Duetists, 3 Cream, 4 Tatters, 5 Reagent, 7 Wring, 8 Minelaying, 9 Decreet, 14 Tinker Bell, 16 Compound, 18 Amendment, 20 Reptile, 21 Burmese, 23 Depot, 25 Miser, 26 Reed

OVER THE HEDGE by Michael Fry & T Lewis



CALVIN & HOBBS by Bill Watterson



MARVIN by Tom Armstrong



JUMBLED WORDS

Given below are four jumbled words. Solve the jumbles to make proper words and move them to the respective squares below. Select the letters in the shaded squares and jumble them to get the answer for the given clue.

If you realized how powerful your thoughts are, you would never think a _____ - Peace Pilgrim (8,7)

LTAEE ACHHNU
 DIOTT EEIGGV

Solution: ELATE, DITTO, HAINCH, EGICIE
 Answer: If you realized how powerful your thoughts are, you would never think a _____ - Peace Pilgrim (8,7)

SUDOKU 5888
 Difficulty Level 5s
 Instructions
 To solve a Sudoku puzzle, every digit from 1 to 9 must appear in each of the nine vertical columns, in each of the nine horizontal rows and in each of the nine boxes.
 Difficulty Level
 1s = Very easy; 2s = Easy; 3s = Medium; 4s = Hard; 5s = Very Hard; 6s = Genius

6	2	3	4	7				
3	1		9	6	2			
4	5	3		8				
5	8	9		1				
7	5		1	8	9			
3	4	8	6	5				

SOLUTION SUDOKU 5887

2	9	8	3	6	1	4	7	5
6	7	4	2	9	5	8	3	1
5	3	1	8	7	4	6	2	9
3	6	9	1	5	8	2	4	7
8	4	2	7	3	9	1	5	6
1	5	7	6	4	2	3	9	8
7	1	6	9	2	3	5	8	4
9	2	5	4	8	6	7	1	3
4	8	3	5	1	7	9	6	2

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 82 Cr. P.C.
 Whereas complaint has been made before me that accused Person(s) (1) Chain Singh S/o Kedar Nath (2) Rajjo W/o Chain Singh (3) Sonu S/o Chain Singh R/o (i) 280 Village Dahar PS Sarapur Distt. Meerut U.P. (ii) Ranav Friend Colony Bhopura Road Loni Ghaziabad U.P. (iii) 51 New Vikash Nagar Loni Ghaziabad U.P. (iv) Near Banhala Flyover Chanda Cassette Wali Gali Near New Light School Loni Ghaziabad U.P has committed (or is suspected to have committed) the offence in FIR No: 321/2017, U/S: 498-A/406/34 IPC, PS: Nand Nagri, Delhi and it has been returned to a warrant of arrest thereupon issued that the said accused person(s) (1) Chain Singh (2) Rajjo (3) Sonu, cannot be found and whereas it has been shown to my satisfaction that the said accused person(s) (1) Chain Singh (2) Rajjo (3) Sonu, has absconded (or are concealing themselves to avoid the service of the said warrant). Proclamation is hereby made that the said accused person(s) (1) Chain Singh (2) Rajjo (3) Sonu, of FIR No: 321/2017, U/S: 498-A/406/34 IPC, PS: Nand Nagri, Delhi are required to appear before this Court to answer the said complaint on or before 08.04.2025.
 By Order
 Nidhi Bala
 Judicial Magistrate First Class, Mahila Court No.11
 Room No. 08 2nd Floor, Shadara Distt.
 Karkardooma Court, Delhi

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

(See Section 82 Cr. P.C./84 BNSS)
 Whereas complaint has been made before me that the accused Rajesh Gupta S/o Sant Narain R/o D-2763/2 Lalita Block, Shastri Nagar, Delhi has committed (or is suspected to have committed) the offence in FIR No: 1957/2014 U/s 498A/406/34 IPC P.S. Mangolpuri, Delhi and it has been returned to warrant of arrest there upon issued that the said accused Rajesh Gupta cannot be found and whereas it has been shown to my satisfaction that the said accused Rajesh Gupta has absconded (or is concealing himself to avoid the service of said warrant). Proclamation is hereby made that Rajesh Gupta in FIR No: 1957/2014 U/s 498A/406/34 IPC P.S. Mangolpuri, Delhi is required to appear before this court to answer the said complaint on or before 03.05.2025.
 By order
 Ms Aishwarya Sharma
 Judicial Magistrate First Class
 Mahila Court-01, Court No.106
 Rohini Courts, Delhi

कार्यालय अधीक्षण अभियंता, जन स्वा. अभि. विभाग, वृत्त बीकानेर
 Email ID: sephedbn@gmail.com Contact No. 0151-2226454
 क्रमांक : 11619-1169 दिनांक: 27/02/2025

बोली संशोधन सूचना
 इस कार्यलय की बोली सूचना संख्या 13/2024-25, जो दिनांक 17.03.2025 को दोपहर 02.00 बजे तक ऑनलाइन परी जाकर दिनांक 17.03.2025 को 04.00 बजे ऑनलाइन खोली जाती है, निम्नानुसार संशोधन किया जाता है:-

क्र. सं.	विवरण	संशोधन (पूरा करें)
1.	Pre Bid Meeting	दिनांक 07.03.2025 को दोपहर 02.00 बजे कार्यालय अधीक्षण अभियंता, जन स्वा. अभि. विभाग, वृत्त बीकानेर
2.	The scope of work under this Contract also includes as under:-	The contractor deposits all new commissioning material i.e. submersible motor pump sets, GI Pipe, Submersible cable & Control Panel etc. and submit test report from NABL Approved Laboratory in divisional Store. All commissioning material shall be inspected and tested by divisional Level committee & then shall be delivered at site in direction of engineer in charge and make video during lowering work. This video shall be submitted to the division office for inspection and office record. The Contractor Shall Submit GPS Photos and Geo Tagging of Tubewell on Departmental Tubewell and as per EIC.

यह बोली एवं प्रति व्यवहार होगी।
 हस्ता-
 अधीक्षण अभियंता
 जन. स्वा.स्व. अभि. विभाग वृत्त बीकानेर
 R.O.No: DIPRC/3043/2025 Date: 06/03/2025

CONTAINER CORPORATION OF INDIA LTD. PUBLIC AUCTION/TENDER NOTICE

DISPOSAL OF UNCLEARED/UNCLAIMED IMPORTED CARGO THROUGH E-AUCTION
 Container Corporation of India Ltd. shall be auctioning scrap items, empty damage containers and unclaimed/uncleared imported cargo landed at the terminals of Area 1 and Area 4 those containers arrived on or before 30.10.2024 through e-auction on 18.03.2025 & 31.03.2025 on "AS IS WHERE IS BASIS". All details along with Terms & Conditions of auction sale & cargo details will be available on www.concorindia.co.in & www.mstcecommerce.com w.e.f. 07.03.2025 & 19.03.2025. All importers including Government Undertakings/Departments whose containers/goods are lying unclaimed/uncleared and falling in the said list uploaded in website at respective terminals, because of any dispute, say by Court/Tribunal/others or any such reason may accordingly inform the concerned Executive Director at Area 1 and Area 4 CONCOR as well as Commissioner of Customs of the concerned Commissionaires, and file their objections/claims regarding disposal of such goods within 7 (Seven) Days of this notice falling which the goods will be auctioned on "AS IS WHERE IS BASIS" without any further notice. For full details please log on to www.concorindia.co.in & www.mstcecommerce.com
 Executive Director, Area-1

कार्यालय परियोजना प्रबन्धक युनिट-18
 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज
 उत्तर प्रदेश जल निगम (नगरीय)
 (उपरोध सरकार का उपक्रम)
 मकान सं-0-जैड 1/17, आशियाना
 फेज-2, (कृष्णा आर्थोपैडिक सेंटर के सामने वाली गली में), कॉट रोड,
 मुरादाबाद-244001
 पत्रांक - 547/ M-18/108
 दिनांक - 04/03/2025

ई-निविदा सूचना
 उत्तर प्रदेश जल निगम की ओर से प्रोजेक्ट अलकाय योजनान्तर्गत जनपद अमरोहा के विभिन्न राजकीय इन्टर कालेज, माध्यमिक विद्यालयों में बायोडिजावल के निर्माण कार्य निम्न विवरणानुसार सौदा एण्ड डीएएस में यथावधि श्रेणी में मवन निर्माण हेतु फंक्शियल टेकेंडरों से दिनांक 04.04.2025 को अपरान्ह 14.30 बजे तक ई-निविदाएं आमन्त्रित की जाती हैं। उक्त कार्य हेतु ई-निविदा प्रत्र दिनांक 06.03.2025 से दिनांक 04.04.2025 के मध्य उत्तर प्रदेश सरकार की e-procurement की वेबसाइट https://etender.up.nic.in से डाउनलोड किये जा सकते हैं तथा ई-निविदा दिनांक 05.04.2025 को अपरान्ह 13.30 बजे कार्यालय परियोजना प्रबन्धक, युनिट-18, सीएण्ड डीएएस, उओओ जल निगम मुरादाबाद में खोली जायेगी। निविदा की किसी भी शर्तों को परिवर्तित करने तथा निविदा को बिना कोई कारण बताये अस्वीकृत करने का अधिकार विभाग के पास सुरक्षित रहेगा। निविदा से सम्बन्धित विस्तृत विवरण विभाग की वेबसाइट www.cdsupn.org एवं प्रोक्वोरमेंट पोर्टल https://etender.up.nic.in पर उपलब्ध है। समस्त शुद्धि पत्र (Corrigendum) https://etender.up.nic.in पर ही उपलब्ध किये जायेंगे, इनका पत्रक से कोई प्रकाशन नहीं किया जायेगा। निविदादाताओं को सलाह दी जाती है कि वे उक्त वेबसाइट का समय-समय पर अवलोकन करते रहें।

कार्यालय परियोजना प्रबन्धक युनिट-18
 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज
 उत्तर प्रदेश जल निगम (नगरीय)
 (उपरोध सरकार का उपक्रम)
 मकान सं-0-जैड 1/17, आशियाना
 फेज-2, (कृष्णा आर्थोपैडिक सेंटर के सामने वाली गली में), कॉट रोड,
 मुरादाबाद-244001
 पत्रांक - 546/ M-18/107
 दिनांक - 04/03/2025

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कार्यालय परियोजना प्रबन्धक युनिट-18
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कार्यालय परियोजना प्रबन्धक युनिट-18
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 मुरादाबाद-244001
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 दिनांक - 04/03/2025

ई-निविदा सूचना
 उत्तर प्रदेश जल निगम की ओर से प्रोजेक्ट अलकाय योजनान्तर्गत जनपद अमरोहा के विभिन्न राजकीय इन्टर कालेज, माध्यमिक विद्यालयों में बायोडिजावल के निर्माण कार्य निम्न विवरणानुसार सौदा एण्ड डीएएस में यथावधि श्रेणी में मवन निर्माण हेतु फंक्शियल टेकेंडरों से दिनांक 04.04.2025 को अपरान्ह 14.30 बजे तक ई-निविदाएं आमन्त्रित की जाती हैं। उक्त कार्य हेतु ई-निविदा प्रत्र दिनांक 06.03.2025 से दिनांक 04.04.2025 के मध्य उत्तर प्रदेश सरकार की e-procurement की वेबसाइट https://etender.up.nic.in से डाउनलोड किये जा सकते हैं तथा ई-निविदा दिनांक 05.04.2025 को अपरान्ह 13.30 बजे कार्यालय परियोजना प्रबन्धक, युनिट-18, सीएण्ड डीएएस, उओओ जल निगम मुरादाबाद में खोली जायेगी। निविदा की किसी भी शर्तों को परिवर्तित करने तथा निविदा को बिना कोई कारण बताये अस्वीकृत करने का अधिकार विभाग के पास सुरक्षित रहेगा। निविदा से सम्बन्धित विस्तृत विवरण विभाग की वेबसाइट www.cdsupn.org एवं प्रोक्वोरमेंट पोर्टल https://etender.up.nic.in पर उपलब्ध है। समस्त शुद्धि पत्र (Corrigendum) https://etender.up.nic.in पर ही उपलब्ध किये जायेंगे, इनका पत्रक से कोई प्रकाशन नहीं किया जायेगा। निविदादाताओं को सलाह दी जाती है कि वे उक्त वेबसाइट का समय-समय पर अवलोकन करते रहें।

कार्यालय परियोजना प्रबन्धक युनिट-18
 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज
 उत्तर प्रदेश जल निगम (नगरीय)
 (उपरोध सरकार का उपक्रम)
 मकान सं-0-जैड 1/17, आशियाना
 फेज-2, (कृष्णा आर्थोपैडिक सेंटर के सामने वाली गली में), कॉट रोड,
 मुरादाबाद-244001
 पत्रांक - 547/ M-18/108
 दिनांक - 04/03/2025

ई-निविदा सूचना
 उत्तर प्रदेश जल निगम की ओर से प्रोजेक्ट अलकाय योजनान्तर्गत जनपद अमरोहा के विभिन्न राजकीय इन्टर कालेज, माध्यमिक विद्यालयों में बायोडिजावल के निर्माण कार्य निम्न विवरणानुसार सौदा एण्ड डीएएस में यथावधि श्रेणी में मवन निर्माण हेतु फंक्शियल टेकेंडरों से दिनांक 04.04.2025 को अपरान्ह 14.30 बजे तक ई-निविदाएं आमन्त्रित की जाती हैं। उक्त कार्य हेतु ई-निविदा प्रत्र दिनांक 06.03.2025 से दिनांक 04.04.2025 के मध्य उत्तर प्रदेश सरकार की e-procurement की वेबसाइट https://etender.up.nic.in से डाउनलोड किये जा सकते हैं तथा ई-निविदा दिनांक 05.04.2025 को अपरान्ह 13.30 बजे कार्यालय परियोजना प्रबन्धक, युनिट-18, सीएण्ड डीएएस, उओओ जल निगम मुरादाबाद में खोली जायेगी। निविदा की किसी भी शर्तों को परिवर्तित करने तथा निविदा को बिना कोई कारण बताये अस्वीकृत करने का अधिकार विभाग के पास सुरक्षित रहेगा। निविदा से सम्बन्धित विस्तृत विवरण विभाग की वेबसाइट www.cdsupn.org एवं प्रोक्वोरमेंट पोर्टल https://etender.up.nic.in पर उपलब्ध है। समस्त शुद्धि पत्र (Corrigendum) https://etender.up.nic.in पर ही उपलब्ध किये जायेंगे, इनका पत्रक से कोई प्रकाशन नहीं किया जायेगा। निविदादाताओं को सलाह दी जाती है कि वे उक्त वेबसाइट का समय-समय पर अवलोकन करते रहें।

कार्यालय परियोजना प्रबन्धक युनिट-18
 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज
 उत्तर प्रदेश जल निगम (नगरीय)
 (उपरोध सरकार का उपक्रम)
 मकान सं-0-जैड 1/17, आशियाना
 फेज-2, (कृष्णा आर्थोपैडिक सेंटर के सामने वाली गली में), कॉट रोड,
 मुरादाबाद-244001
 पत्रांक - 546/ M-18/107
 दिनांक - 04/03/2025

ई-निविदा सूचना
 उत्तर प्रदेश जल निगम की ओर से प्रोजेक्ट अलकाय योजनान्तर्गत जनपद अमरोहा के विभिन्न राजकीय इन्टर कालेज, माध्यमिक विद्यालयों में बायोडिजावल के निर्माण कार्य निम्न विवरणानुसार सौदा एण्ड डीएएस में यथावधि श्रेणी में मवन निर्माण हेतु फंक्शियल टेकेंडरों से दिनांक 04.04.2025 को अपरान्ह 14.30 बजे तक ई-निविदाएं आमन्त्रित की जाती हैं। उक्त कार्य हेतु ई-निविदा प्रत्र दिनांक 06.03.2025 से दिनांक 04.04.2025 के मध्य उत्तर प्रदेश सरकार की e-procurement की वेबसाइट https://etender.up.nic.in से डाउनलोड किये जा सकते हैं तथा ई-निविदा दिनांक 05.04.2025 को अपरान्ह 13.30 बजे कार्यालय परियोजना प्रबन्धक, युनिट-18, सीएण्ड डीएएस, उओओ जल निगम मुरादाबाद में खोली जायेगी। निविदा की किसी भी शर्तों को परिवर्तित करने तथा निविदा को बिना कोई कारण बताये अस्वीकृत करने का अधिकार विभाग के पास सुरक्षित रहेगा। निविदा से सम्बन्धित विस्तृत विवरण विभाग की वेबसाइट www.cdsupn.org एवं प्रोक्वोरमेंट पोर्टल https://etender.up.nic.in पर उपलब्ध है। समस्त शुद्धि पत्र (Corrigendum) https://etender.up.nic.in पर ही उपलब्ध किये जायेंगे, इनका पत्रक से कोई प्रकाशन नहीं किया जायेगा। निविदादाताओं को सलाह दी जाती है कि वे उक्त वेबसाइट का समय-समय पर अवलोकन करते रहें।

कार्यालय परियोजना प्रबन्धक युनिट-18
 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज
 उत्तर प्रदेश जल निगम (नगरीय)
 (उपरोध सरकार का उपक्रम)
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 मुरादाबाद-244001
 पत्रांक - 547/ M-18/108
 दिनांक - 04/03/2025

SALUTE THE SOLDIER

Veer Balidani SI Subhash Upadhyay 46 Bn. 1-10-1946 To 8-3-1991
 CENTRAL RESERVE POLICE FORCE 8 March 1991
 In the 1990s, militancy in Jammu & Kashmir was at its peak, fueled by Pakistan-sponsored terrorism. To restore order, 46 Battalion of CRPF was deployed in Baramulla. On 8 March 1991, during a road-opening patrol in Khwajabagh, the unit was ambushed by terrorists. Leading from the front, SI Subhash Upadhyay bravely took position, countered the attack, and pushed the terrorists back. Despite sustaining a bullet injury, he continued firing, preventing further casualties before succumbing to his wounds. For his exceptional bravery and leadership, he was posthumously awarded the Police Medal for Gallantry.

Veer Balidani NK R.D. Pandey 1 Bn. 1-7-1945 To 8-3-1987
 8 March 1987
 1 Battalion of CRPF was deployed in Amritsar, Punjab, to assist the state police in countering militancy that threatened the state's security. On 8 March 1987, while leading an operation in Verka, Amritsar, Nk R. D. Pandey was shot at close range in a targeted militant attack. He made the ultimate sacrifice in service of the nation.

Veer Balidani Constable Dharendra Singh 125 Bn. 20-6-1979 To 8-3-2002
 8 March 2002
 On 8 March 2002, CRPF's 125 Battalion, along with the STF launched an operation against militants in Dedha village, Gool Ramban, Udhampur. As the troops cordoned the area, militants opened heavy fire and took shelter in a house. A joint assault team, including Constable Dharendra Singh, stormed the hideout, triggering a fierce close-quarter battle. Despite sustaining bullet injuries, he fought bravely until both militants were neutralized. He later succumbed to his injuries, making the supreme sacrifice. His valour was honoured posthumously with the President's Police Medal for Gallantry.

Veer Balidani Constable Dharendra Singh 125 Bn. 20-6-1979 To 8-3-2002
 8 March 2002
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FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED DEALING IN CHEMICAL PRODUCTS AT JASOLA, SOUTH DELHI, NEW DELHI - 110025.

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Ritzy Chemicals Private Limited CIN No. U74999DL2007PTC161977 PAN No. AADCR5994C
2. Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, India, 110025
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Jasola, South Delhi, New Delhi- 110025
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Can be sought by sending a request to Resolution Professional at: ritzyrcp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Can be sought by sending a request to Resolution Professional at: ritzyrcp@gmail.com
10. Last date for receipt of expression of interest	24-03-2025
11. Date of issue of provisional list of prospective resolution applicants	03-04-2025
12. Last date for submission of objections to provisional list	08-04-2025
13. Date of issue of final list of prospective resolution applicants	18-04-2025
14. Date of issue of Information Memorandum, evaluation matrix, and Request for Resolution Plans to prospective applicants	23-04-2025
15. Last date for submission of Resolution Plans	23-05-2025
16. Process email id to submit Expression of Interest	ritzyrcp@gmail.com

Sd/-
 Parminder Singh Bhullar
 IBBI/IPA-002/IP-NO1127/2021-2022/13700
 Resolution Professional
 Ritzy Chemicals Private Limited
 Registered Address: E-10/313, Mangal Puri Gali, Ghanspur Road, Khandiwala, Water Tank, Amritsar- 143104, Punjab
 Correspondence Address: 3rd Floor, Plot No. D-190, Phase 8B, Sector 74 Industrial Area, SAS Nagar, Mohali, Punjab- 160071
 Date: 08.03.2025
 Place: Mohali

DAY TODAY BY PETER VIDAL

ARIES (Mar 21 - Apr 20)
 The Sun is now poised on the very edge of a new dynamic position, and is thus about to align itself with the region of the zodiac closely tied to your creative skills, romantic prospects and ability to enjoy yourself. What do you really want?

TAURUS (Apr 21 - May 21)
 One single planet is responsible for all personal and professional achievements at the moment, Mars, the ancient God of War. Without advising you to do anything reckless, this is an excellent time to take on the world and win. You've got to be subtle about it, though.

GEMINI (May 22 - June 21)
 If I were you, I'd think long and hard before issuing any ultimatums! You see, Mars is not the most trustworthy of planets, and it's encouraging you to do things you may regret! For one thing, you may be about to go behind somebody's back. Take care.

CANCER (June 22 - July 23)
 Social influences are decidedly lively as the week begins. You can expect some pretty dramatic encounters, especially if you mix with a new group of friends. Financial prospects look strong, although obvious signs of prosperity are two months away.

LEO (July 24 - Aug 23)
 When the Moon is so helpfully placed, it means that life is going your way. Yet, human nature being what it is, you may eventually find something to complain about. I doubt very much, though, whether you'll be able to put your finger on whatever it is that's bugging you.

VIRGO (Aug 24 - Sep 23)
 Since Mercury, your ruling planet, is about to play a much greater role in your affairs, you can be sure that you are shortly to enter a nicely auspicious period. This should be enough to keep your spirits high throughout life's little ups and downs.

LIBRA (Sep 24 - Oct 23)
 I know that some of you are having a hard time at work but, in truth, the prospects have seldom ever been brighter. If all goes according to plan, you can expect considerable public acclaim or professional success over the coming weeks.

SCORPIO (Oct 24 - Nov 23)
 The Sun is now approaching a crucial region of your solar chart, a region associated with prestige and

GOVERNMENT OF HARYANA TENDER NOTICE. Haryana School, Sushka, Panjgaha Pasrao. Procurement of material for establishment of 100 Resource Centers in 22 PH SHS Schools in Haryana State for FY 2024-25.

COURT NOTICE

(U/o 5 rule 20 CPC) In The Court Of Sh. Vineet Kumar Narang Additional Principal Judge Family Court- II, Jalandhar Harpreet Aged About 31 Years W/o Kulveer Chand, Daughter Of Surinder Paul, Ramneek Avenue, Pathankot Road, Jalandhar Vs. 1. Kulveer Chand Son Of Daulat Ram (Husband) At Present C/o Satluj General Land Transport P.o Box: 18668, Dubai, United Arab Emirates (U.A.E) having licence no. 3756178 issued by licensing authority of U.A.E and house no. 97 gali no.5 guru nanak nagar, tower enclave phase-3, jalandhar 2. general public CNR NO: PBJL01-02915-2024

Next Date: 04-04-2025 petition under guardian and wards act Publication Issued To: 1- kulveer chand son of dault ram, (husband) at present c/o satluj general land transport p.o box-18668, dubai, united arab emirates (U.A.E) having licence no. 3756178 issued by licensing authority of U.A.E and house no. 97 gali no.5, guru nanak nagar, tower enclave phase-3, jalandhar In above titled case, the defendant(s)/ respondent (s) could not be served. It is ordered that defendant (s)/ respondent(s) should appear in person or through counsel on 04-04-2025 at 10:00 a.m. for details log on to: https://highcourthd.gov.in/?rs=di strict_notice&district=Jalandhar Additional Principal Judge Family Court- II, Jalandhar

COURT NOTICE

(U/o 5 rule 20 CPC) In The Court Of Ms. Tushar Kaur Third Civil Judge (Junior Division) Jaswinder Singh Vs. Dilawar Singh CNR NO: PPSB02-001382-2024 Next Date: 21-03-2025 Publication Issued To: 2. Kiranjit Kaur W/o Sukhjit Singh D/o Dilawar Singh R/o Village Daupalpur, Tehsil Nawanshahr, District SBS Nagar In above titled case, the defendant(s)/ respondent (s) could not be served. It is ordered that defendant(s)/ respondent (s) should appear in person or through counsel on 21-03-2025 at 10:00 a.m. for details log on to: https://highcourthd.gov.in/?mod=district_notice&district=sbsnagar Civil Judge (Junior Division)

DISTANCE EDUCATION NAAC GRADE A++ Bridging the Distance in Education Recognized by University Grants Commission (UGC-DEB)

March 2025 End Term Examination This is for the information of all the concerned LPU Distance Education students that March 2025 End Term Exams are commencing from 19th March 2025 in the Examination Centres located within the state of Punjab. Date sheet and Admit Cards have been made available in the e-Connect log-ins of the eligible students.

It is mandatory for students to carry Student Identity Card and Admit Card to the Examination Centres.

Visit www.lpude.in Call: 01824-521360

CHANDIGARH HOUSING BOARD 8, Jan Marg, Sector 9-D, Chandigarh

PUBLIC NOTICE Subject:- Transfer/Mutation of Allotment/Registration D.U.No. 450 of Category MIG in Sector- 61, Chandigarh in the names of (i) SMT. RAKHO W/O SH. DATA RAM (ii) SMT. BIMLA DEVI W/O LATE SH. RAM PAL, (iii) MS. RABIKA D/O LATE SH. RAM PAL, (iv) MS. SHAVETA D/O LATE SH. RAM PAL and (v) SH. KARANVEER SINGH S/O LATE SH. RAM PAL, on the intestate. Demise of allottee/transferree SH. RAM PAL S/O SH. DATA RAM.

In case anybody has any objection regarding the claim/right/interest in the dwelling unit which is proposed to be transferred by the Chandigarh Housing Board in favour of (i) SMT. RAKHO (Mother) (ii) SMT. BIMLA DEVI (Wife), (iii) MS. RABIKA (Daughter) (iv) MS. SHAVETA (Daughter), (v) SH. KARANVEER SINGH (Son) he/she may submit the objection in writing to the undersigned within 21 days of the publication of this notice, failing which the registration and allotment of the said dwelling unit shall be transferred in favour of the above claimants.

Secretary, Chandigarh Housing Chandigarh No. 5035/CHD

Capital Small Finance Bank

HO- MIDAS Corporate Park, 3rd Floor, 37, G.T. Road, Jalandhar-144001, Punjab, India. NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

A notice dated 27-02-2025 under section 13(2) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, was sent to the following borrowers & Guarantors which was returned undelivered by postal department and Authorised Officer has reason to believe that Borrower/ Guarantors are avoiding the service of notice as such they are informed by way of public notice about the same.

CHANDIGARH HOUSING BOARD 8, Jan Marg, Sector 9-D, Chandigarh

PUBLIC NOTICE SMT KAMLA alias KAMLA PAWAR W/O SH. ROSHAN LAL has approached to the Chandigarh Housing Board for the issuance of Duplicate copy of POSSESSION LETTER, NO DUE CERTIFICATE, in respect of Dwelling Unit No.3306 Sector 47-D, Chandigarh due to loss of this document. There has also been furnished application P.S.3 serial No. 193405 LAR NO. 2025/005486 registered with CHANDIGARH Police on dated 14.02.2025 regarding the loss of above said document.

Secretary, Chandigarh Housing Board Chandigarh No. 5035/CHD

Capital Small Finance Bank

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Table with 3 columns: Name of the Borrower(s) & Guarantor(s), Description of the Immovable Property, Loan Number & Amount Outstanding. Includes details for Amrita Pandey and Pankaj Pandey.

The Bank, hereby call upon you by this public Notice under section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, to pay to the bank all the amounts outstanding against you in the books of accounts of the Bank, with its branch at G.T. Road, Jalandhar the Bank from time to time and thereby discharge in full all your liabilities to the Bank within a period of 60 days from the date of this notice, failing which the bank shall at your costs and risks exercise its powers under the Act (Supra) and take all or any of the following measures to recover its secured debt namely:- (a) Sale for realizing the secured asset, (b) Take-over the management of secured assets including the right to transfer by way of sale and realize the secured assets, (c) Appoint any person to manage the secured assets, (d) Require at any time by notice in writing, any person who may have acquired any of the secured assets from you to pay to the Bank. Further, please note that in the event Borrower/Guarantor fail to discharge the liability in full within 60 days from the date of publication of this notice and the bank takes any action under sub-section 4 of the section 13 of the Act (Supra), Borrower/Guarantor shall further be liable to pay to the Bank all costs, charges and expenses incurred by the Bank in that connection. In case the dues to the Bank are not fully satisfied with the sale proceeds of the secured assets, the Bank shall proceed for the recovery of the balance from you & Guarantors personally and from the other persons liable therefore. This notice is issued without prejudice to the bank's all other rights, remedies and legal recourse available to the Bank.

Place: Jalandhar Dated: 07.03.2025 Sd/- Authorized Officer

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED DEALING IN CHEMICAL PRODUCTS AT JASOLA, SOUTH DELHI, NEW DELHI - 110025.

Table with 2 columns: S.No., Details of Property. Lists 16 items related to Ritzy Chemicals Private Limited.

CHANDIGARH HOUSING BOARD 8, Jan Marg, Sector 9-D, Chandigarh

PUBLIC NOTICE It is hereby notified for the General Public that the following person(s) have applied for Permission for the Sale/Purchase of Dwelling Unit in their names under Regulation of the Chandigarh Housing Board (Allotment, Management and Sale of Tenements) Regulations 1979-

Table with 4 columns: Sr No., NAME OF THE PURCHASER SH/SMT/MS, NAME OF THE SELLER SH/SMT/MS, D.U. NO., Cat., SECTOR. Includes details for SH. BASU DEV JOSH and SH. TIKA RAM JOSHI.

In case anybody has any objection for the Sale/Purchase in respect of above said dwelling Unit, he/she may submit the objection, if any, in writing within 21 days of the publication of this notice before the undersigned along with documentary evidence, if any. Clearance No. 5035/CHD

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD. Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana) Ph. : 0124-4212530/31/32, E-Mail: customercare@shubham.co website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

Table with 5 columns: S. No., Loan No., Demand Amount, Date of Demand Notice, Secured Asset, Date of Affixation. Includes details for LUD 1510 046956 and OAMT220400005046657.

PLACE:- GURGAON, DATE :- 07-03-2025 SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LTD. Authorized Officer,

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3) Ground Floor SCO 33-34-35 Sector-17 A, Chandigarh 160017

RC No. 1208/2017 Exh. No.: Date of Auction Sale : 24/04/2025

PROCLAMATION OF SALE : IMMOVABLE PROPERTY PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1)(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 PUNJAB NATIONAL BANK Vs TEJU

To (CD1) Teju S/o Beeru Ram, Through His Following Legal Heirs:- I. Manhor Lal S/o Teju, R/o Village Khushi Nagar (Channi) P.O. Sehora Khurd Tehsil And District Pathankot, II. Kishan Chand S/o Teju, R/o Village Khushi Nagar (Channi) P.O. Sehora Khurd Tehsil And District Pathankot, III. Bishan Dass S/o Teju, R/o Village Khushi Nagar (Channi) P.O. Sehora Khurd Tehsil And District Pathankot.

Whereas Recovery Certificate No. RC/1208/2017 in OA/3457/2017 drawn up by the Hon'ble Presiding Officer, DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 3) for the recovery of the sum of Rs. 12,09,31,000 [Rupees Twelve Lakh Nine Thousands Three Hundred Eleven Only] along with interest and costs of Rs. 39,32,500 [Rupees Thirty Nine Thousands Three Hundred Twenty Five Only] from the CD(s) jointly and severally, and you, the CD(s), failed to repay the dues of the Certificate Holder Bank (s) Financial Institution(s)

And whereas the undersigned has ordered the sale of the Mortgage/Attached properties of the Certificate Debtor as mentioned in the Schedule hereunder towards satisfaction of the said Recovery Certificate. Notice is hereby given that in absence of any order of postponement, the said property(s) shall be sold on 24/04/2025 between 14:00 : PM to 15:00 : PM by auction and bidding shall take place through Online/Offline through the website:https://bankauctions.com/.

The details of Authorised contact person for auction service provider is, Name: M/s C1 India Private limited (Contact Person Mr. Mithalesh Kumar Contact No. 708804466 Email: delhi@ctindia.com), plot no 68, 3rd floor sector 44 Gurgaon, 122003 (Haryana), Helpline numbers- 7291981124,25,26, Support-email - support@bankauctions.com

The details of Authorised Bank officer for auction service provider is, Mr. Kuldeep, Senior Manager, Punjab National Bank, PNB, Circle Sastra Pathankot, Punjab, Mobile No. 9306069789 Email: cs8295@pnb.co.in The sale will be of the properties of defendants/CDs above named, as mentioned in the schedule below & the liabilities and claims attaching to the said properties, so far as they have been ascertained, are those specified in the schedule against each lot.

The property will be put up for sale in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before any lot is knocked down the arrears mentioned in the said certificate+interest+costs (Including cost of sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs has been paid to the undersigned.

At the sale, the public generally are invited to bid either personally or by duly authorized agent. No officer or other person, having any duty to perform in connection with this sale shall, however, either directly or indirectly, bid for, acquire or attempt to acquire any interest in the properties sold. The sale shall be subject to conditions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:- I. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in the proclamation. II. The Reserve Price below which the property shall not be sold is as mentioned in the schedule. III. The amount by which the bidding is to be increased. In the event of any dispute arising as to the amount bid or as to the bidder the lot shall at once be again put up for auction or may be cancelled. IV. The highest bidder shall be declared to be the purchaser of any lot provided always that he/she/they are legally qualified to bid and provided further the amount bid by him/her/them is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

V. Each intending bidder shall be required to pay Earnest Money Deposit (EMD) by way of DD/Pay order in favour of RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 3) to be deposited with R.O. /Court Auctioneer, DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 3) and details of the property along with copy of PAN card, address proof and identity proof, e-mail ID, Mobile No. and in case of the company or any other document, confirming representation/attorney of the company and the receipt/counter foil of such deposit. EMD deposited thereafter shall not be considered eligible for participation in the auction.

The Earnest Money Deposit(EMD), Reserve Price and Bid Increase, be fixed as follows:

Table with 4 columns: Sr. No., Details of Property, EMD Amount (In Lakhs), Reserve Price (In Lakhs), Bid Increase in the Multiple of (In Rs.). Includes details for Land Measuring 12 Kanals or 1.5 acre out of land.

Date of depositing EMD to the Auctioneer on or before 23.04.2025 upto 4.00 PM. EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of option given by them in the E-Auction Form. Any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority. It is the sole responsibility of the bidder to obtain the said digital signature certificate, active e-mail id and a computer terminal/system with internet connection to enable him/her to participate in the bidding. Any issue with regard to digital signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claims in this regard shall be entertained.

If the bid is increased within the last 5 minutes of the given time of auction, the auction time is further extended by additional time of 5 minutes to enable the other bidders to increment their bids & the auction process comes to an end if no further increment(s) is/are made within the extended time of 5 Minutes. In case of movable/immovable property the price of each lot shall be paid at the time of sale or as soon after as the officer holding the sale directs, and in default of payment, the property shall forthwith be again put up for auction for resale. The successful bidder shall have to pay 25% of the sale proceeds after adjustment of EMD on being knocked down by next day in the said account/Demand draft/Banker Cheque/Pay order as per detail mentioned above. If the next day is Holiday or Sunday, then on next first office day. The Purchaser shall deposit the balance 75% of the sale proceeds on or before 15th day from the date of sale of property, exclusive of such day, or if the 15th day be Sunday or other Holiday, then on the first office day after the 15th day by prescribed mode as stated above. In addition to the above the purchaser shall also deposit Pledge fee with Recovery Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3) @2% upto Rs.1,000/- and @1% of the excess of the said amount of Rs. 1,000/- through DD in favour of Registrar, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3).

In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, shall be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold. The property shall be resold, after the issue of fresh proclamation of sale. Highest bidder shall not have any right/title over the property until the sale is confirmed by the Recovery Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3).

The amount of EMD deposited by the unsuccessful bidders shall be returned through online mode in case of EMD deposited through online. In case EMD is deposited in the form of DD/B.C/Pay order the same will be returned by hand. Original ID proof of the photocopy sent with the E-Auction EMD form has to be brought. No interest shall be paid on EMD amount. No request for inclusion / substitution in the sale certificate of names of any person(s) other than those mentioned in the E-Auction EMD Form shall be entertained.

In case of more than one items of property brought for sale, the sale of such properties will be as per the convenience and it is not obligatory to go serially as mentioned in the sale notice. NRI Bidders must necessarily enclose a copy of photo page of their passport & route their bid duly endorsed by Indian Mission (Embassy). The movable/immovable property is being sold on "As is where and as is what basis" and is subject to Publication charges, revenue and other Encumbrances as per rules. The undersigned reserves the right to accept or reject any or all bids, if found unreasonable or may postpone the auction at any time without assigning any reason. Details of this Proclamation of sale can be viewed at the website www.drt.gov.in.

Schedule of Property: Lot No., Description of the Property to be sold, Revenue assessed upon the property or part thereof, Details of any encumbrances to which the property is liable, Claims, if any, which have been put forward to the property and any other known bearing on its nature and value.

1. Land Measuring 12 Kanals or 1.5 acre out of land NOT KNOWN NOT KNOWN NOT KNOWN measuring Killa No. 32R/16 (7-4), 22 (7-7), total area 14 Kanal 11 Marla situated at Village Khushi Nagar (Channi) Tehsil and district Pathankot in the name of Sh. Teju S/o Sh. Beeru Ram.

Note: Given under my hand and seal on this date 21/02/2025, DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT3) SEAL

Indian Bank Zonal Office: SCO 96, District Shopping Centre, 4th Floor, Ranjit Avenue, Amritsar - 143001 Phone no.: 0183-2830600; Fax: 0183-2500108, Email: zoamritsar@indianbank.co.in

DATE OF E-AUCTION: 26-03-2025 (WEDNESDAY) FROM 10.00 AM TO 05.00 PM

Table with 6 columns: Sr. No., NAME OF THE BRANCH / BORROWER(S), GUARANTOR(S) & MORTGAGOR(S), AMOUNT OUTSTANDING, DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTY /IES HAVING TYPE OF SYMBOLIC / PHYSICAL POSSESSION, RESERVE PRICE, EMD AMOUNT, BID INCREMENTAL AMOUNT, DATE & TIME OF E-AUCTION. Includes details for Amritsar Chowk Farid.

THE PUBLICATION IS ALSO 15 DAYS NOTICE UNDER RULE 6(2) & 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 TO THE ABOVE BORROWERS / GUARANTORS & MORTGAGORS

Date and Time of E-Auction at the Platform of E-Auction Service Provider https://banknet.com 26-03-2025 (Wednesday) from 10.00 AM to 05.00 PM (with unlimited extension of 10 minutes duration each till the conclusion of the sale)

For Further Details, Terms and Conditions, Contact for all properties: Authorised Officer: Neel Griv E-Mail ID: z703@indianbank.co.in Mob no. 91237 - 40033 Branch Manager: Ummadi Lal Meena E-Mail ID: amritsar@indianbank.co.in Mob no. 86192 - 49588

MEASUREMENT OF THE ABOVE PROPERTIES, HOWEVER, BE VERIFIED BY THE BIDDER AT SITE AND ALSO FROM THE RECORDS OF REVENUE AUTHORITIES PRIOR TO PARTICIPATING IN AUCTION.

Bidders are advised to visit the website (https://banknet.com) of our e auction service provider PSB Alliance Pvt. Ltd to participate in online bid. For Technical Assistance Please call PSB Alliance Pvt. Ltd Helpdesk No. 8291220220, email ID:- support.banknet@psballiance.com and other help line numbers available in service providers help desk. For Registration status with PSB Alliance Pvt. Ltd. and EMD status, please contact support.banknet@psballiance.com. For property details and photograph of the property and auction terms and conditions please visit: https://banknet.com and for clarifications related to this portal, please contact Helpdesk No.8291220220. Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with https://banknet.com There is no encumbrances on the property known to the Secured Creditor. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/rights/dues/affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible any way for misprinting error or any third party claims/rights/dues

DATE : 08.03.2025 PLACE : AMRITSAR AUTHORIZED OFFICER (INDIAN BANK)

REQUEST FOR PROPOSAL (RFP)

The Exponential growth in the Financial District area has resulted in increased traffic and lead to traffic snarls and congestion. To overcome this, Telangana Industrial Infrastructure Corporation Limited (TIIC) intends to engage Consultancy Services to prepare a feasibility report and Detailed Project Report for improvement of corridor connectivity from IIT Junction to GAR Rotary on Hyderabad Outer Ring Road with a approx. length of 5.0 Km including approaches and Roads Junctions.

The RFP can be downloaded from www.tiic.telangana.gov.in from 07.03.2025. Last date for submission of Proposals: 28.03.2025, 15.00 Hrs (IST). Further updates on this tender will be available in this website only.

TELANGANA INDUSTRIAL INFRASTRUCTURE CORPORATION LTD.
"Parishrama Bhavan", 6th Floor, 5-9-58/B, Basheerbagh, Hyderabad, PIN-500004, Telangana, Ph: 23237625, 23240205, Email: vcmd@tiic.telangana.gov.in

Sd/-
Vice Chairman & Managing Director

Andhra Pradesh Airports Development Corporation Ltd.

(Under the control of Infrastructure & Investment Dept.)
Mangalagiri, Amaravati

Selection of Consultant for conducting Feasibility Study & Preparation of Techno-Economic Feasibility Report (TEFR) for Development of Greenfield International Airport in Amaravati in the state of Andhra Pradesh.

Notice No.2/Amaravati Intl. Airport/APADCL/2024-25, dt. 05.03.2025.

Andhra Pradesh Airports Development Corporation Limited (APADCL) invites Proposals from reputed Global firms for the captioned assignment. Interested firms may download the Request for Proposal (RFP) document from the website of APADCL @ <https://www.apadcl.com/> on 06.03.2025 at 11.00 AM. The last date for submission of the proposals is on or before 15:00 hours IST on 21.03.2025 (in ap c- procurement portal only)

Sd/-
Managing Director
APADCL

No: 3750PP/CL/ADVT/1/1/2021-22 Dt: 07/03/2025

For any clarifications, please send e-mail to: md-apadcl@ap.gov.in, cgmtchpadcl@gmail.com.

WESTERN RAILWAY - RATLAM DIVISION

E-AUCTION FOR THE CONTRACT OF NON FARE REVENUE (NFR)

E-Auction for the contract of Non Fare Revenue (NFR) of Ratlam Division has been invited. The Catalogue has already been published on IREPS website. The details are furnished as under:

Contract Period : 5 Years
Catalogue No. MSS-RTM-DHD-36
Type of Contract - Non Fare Revenue (NFR)
Lot No.
MSS-RTM-DHD-Prkiosk-53-25-2 (Misc. Static Services- Promotional Kiosk)

E-Auction for Lot will start at 11:00 hours on 17.03.2025. Initial cooling off period is 30 minutes. Successive Lot Closing Interval is 10 minutes. Lot wise closing time can be viewed in E-Auction module of IREPS.

SPAN/4/1438

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UNIVERSITY OF AGRICULTURAL SCIENCES, DHARWAD

Office of the Registrar, Krishinagar, Dharwad - 580 005.
Karnataka Ph.: 0836-2214203, E-mail: registrar@uasd.in

No. : R/Acad/Affiliation/BoM-78/2024-25 Date : 04-03-2025

NOTIFICATION

The University of Agricultural Sciences, Dharwad invites applications for affiliation to Start New College in the field of Agriculture / Agribusiness Management / Forestry / Community Science from eligible institutions, as per the guidelines provided in Annexure-1 in the prescribed proforma provided in Annexure-2. The University guidelines, application proforma, UAS Act, 2009 and ICAR Model Act (Revised 2023) are uploaded on the University Website : www.uasd.edu for reference.

The Last Date for Submission of Filled-in Applications is : 26-03-2025.

The Registrar, UAS, Dharwad, E-mail : registrar@uasd.in, Phone : 0836 - 2214203 may be contacted for further details.

Sd/- Registrar.

NATIONAL INSTITUTE OF RURAL DEVELOPMENT & PANCHAYATI RAJ

(An Organisation of the Ministry of Rural Development, Govt. of India)
Rajendranagar, Hyderabad-500030

Empanelment of Inquiry Officers

NIRDPR, Hyderabad proposes to empanel the retired officials to function as Inquiry Officers to conduct the departmental inquiries under Central Civil Services (Classification, Control and Appeal) Rules, 1965 read with DoPT guidelines issued from time to time as per the eligibility criteria mentioned below.

Sl. No.	To conduct inquiry against	Eligibility Criteria
1	Group A officers	(i) Officers retired in Pay Level 15 and above (7th CPC) from All India Service/ Central Government/ State Government or corresponding equivalent grades or above, retired judges of High Court or above. (ii) Officers retired in Pay Level 13 and 14 (7th CPC) from All India Service/ Central Government/ State Government or corresponding equivalent grades.
2	Group B & C	Officers retired in pay level 10 to 12 (7th CPC) from Central/State Government or corresponding equivalent grades, retired District Judge or equivalent grades.

The interested candidates may submit their applications in the prescribed format to Director General, NIRDPR, Rajendranagar, Hyderabad - 500030 by post on or before 30.03.2025

For submission of application, prescribed format and other details please visit: www.nirdpr.org.in

Adv. No. 10/2025

File No: NIRDPR/Reg/IO-Empanelment Registrar & Director (Admin)
Comp. No.9265

Sd/-
Managing Director
NIRDPR

MAHA MUMBAI METRO OPERATION CORPORATION LIMITED

(A Government of Maharashtra PSU)

e-TENDER NOTICE

Maha Mumbai Metro Operation Corporation Limited (MMMOCL) invites open e-Tenders from eligible Bidding Entities for the following work:

Licensing of Station Naming Rights and Other Advertising Opportunities for Mumbai Metro Lines 2A, 7 and 7A Selection Stations

License Period	10 (Ten) Years + 5 (Five) Years Extendable
Bid Document Fee	Rs.25,000 + GST (non-refundable)
Bid Security (EMD)	Rs. 10,00,000/- (refundable)
Sale of Tender Document	From 08-03-2025, 12.00 hours to 02-04-2025, 16.00 hours
Last Date & Time of Submission	02-04-2025, 16.00 hours

documents can be obtained online from e-Tendering Portal: <https://mahatenders.gov.in>. For detailed information and subsequent Addendum/Corrigendum (if any), please log on to above e-Tendering Portal.

For any additional information & help for uploading & downloading the e-Tender, please contact e-tendering service desk at the following address: support-eproc@nic.in or call on 0120-4001002/005.

In case of any query/ clarifications, Bidding Entities are requested to contact Shri Prashant Visoriya, Manager (Commercial) at email: mgco@mmocl.co.in

Date : 08.03.2025
Place: Mumbai

Sd/-
Managing Director,
MMMOCL

केन्द्रीय विद्यालय ओ. एन. जी. सी. मेहसाना

Kendriya Vidyalaya ONGC Mehsana
(विद्यालय, भारत सरकार के अधीन)
दूरभाष : (02762) 252298, E-Mail: mehsanakvongc123@yahoo.co.in,
Web: <http://ongcmehsana.kvs.ac.in>

Walk-in-interview for part time contractual teachers on purely temporary day-to-day basis for the vacancies likely to be arise during academic session 2025-26 will be held in the Vidyalaya. Interested & eligible candidates should report to the Vidyalaya at 08:30 A.M. as per schedule given below, along with original testimonials with a set of self-attested Photostat copies and recent passport size photograph. Application form and detailed information is available on the school website <https://ongcmehsana.kvs.ac.in/>

Sl.	Post	Date of Interview
01	Balvatika Teacher, Computer Instructor, Sports Coach, Coaches (Dance/ Brass band), Coach (Crafts), Nurse, Educational Counsellor, Yoga Teacher, Special Educator, Gujarati Language Teacher.	20/03/2025 Registration Time : (8.30-9.30 am)
02	PGT- English, Hindi, Maths, Physics, Chemistry, Biology, Computer Science, Commerce, Economics	
03	TGT-English, Hindi, Maths, Science, Social Science, Sanskrit	
04	PRT	

* No TA/DA will be paid for attending the interview.

Firm Registration Notice

Applications are invited for registration from reputed and registered distributors / agencies to supply various materials and provide various services in the school for the year 2025-26. Interested and duly registered distributors / suppliers / agencies, who have experience in selling goods / items and providing services, should submit their application along with previous experience, business registration certificates and registration of PAN, GST etc. in the office through registered post by 31/03/2025.

Detailed information and application form format is available on the school website <https://ongcmehsana.kvs.ac.in/>.

PRINCIPAL

PUBLIC NOTICE

Notice is given to general public that Office Premises Nos. 101 to 105 on the First Floor of "Sangini Complex" at and near Parimal Underpass, Ellisbridge, Ahmedabad which is constructed on the Non-Agriculture land bearing Sub-Plot No.32 of Final Plot No.713 of T.P.Scheme No.3/5, (Mouje: Chhadavadi, Taluka: Sabarmati, District: Ahmedabad) had been allotted by one "Sangini Association" to my client: Torrent Pharmaceuticals Limited, having its registered office at Ahmedabad and my client is seized and possessed of the said offices as member and shareholder of the said Association, who had also issued its Share Certificate/s to my client with regard to membership and allotment of the said Offices. My client has informed me and also the said Association, that the Original Share Certificate/s issued by the Association are either misplaced or lost and despite the genuine efforts made by my client to find the same, such Share Certificate/s are not available or found and my client has therefore given an application to the Association for issuance of duplicate Share Certificate/s in lieu of original. If any person/s finance company, non-finance company, Bank or any other institute, person/s has/have any kind of claim or charge or lien or encumbrance of whatsoever nature, in or upon the aforementioned properties and/or upon the aforesaid Original Share Certificate/s, on the ground or reason of having the said Original Share Certificate/s in possession of that person/s, is hereby informed vide this notice, to inform me in writing alongwith all the documentary evidences / proofs thereof about his/her/its claim or charge etc. by Reg. A.D. post within 21 (Twenty One) days of issuance of this Notice failing which it will be presumed that no one whosoever, has/have any such claim/charge/lien/encumbrance on the aforesaid properties or no one has/have Original Share Certificate/s in his/her/its possession and thereafter process of issuance of duplicate Share Certificate/s in lieu of original will be initiated / completed.

Date: 08-03-2025
Kamlesh C. Shah, Advocate
B/13, Someshwar Row-House Vibhag-1, Near Bileshwar Mahadev, Off. 132 Feet Road, Satellite, Ahmedabad-380 015, Phone : 079-35905463

VIKRAM AROMA LIMITED

Regd. Office : A/704 - 714, THE CAPITAL, Science City Road, Ahmedabad - 380060, Gujarat, India. Phone : +91-79-48481010/11/12
Email: va@vikramaroma.com Website: www.vikramaroma.com
CIN - U24296GJ2021PLC121253

Extract From The Standalone Unaudited Financial Results For The Quarter And Nine Months Ended On 31st December, 2024

(Rs in lakhs Except EPS)

Sr. No.	Particulars	Quarter Ended on	For the year ended on	Corresponding 3
		31-12-2024 Unaudited Refer Note-3	31-03-2024 Audited	Months Ended on 31-12-2023 Unaudited
1	Total income from operations	945.70	2,521.54	719.64
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(12.26)	(70.21)	1.53
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	(12.26)	(70.21)	1.53
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	(10.73)	(43.39)	1.15
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(9.86)	(42.73)	1.15
6	Equity Share Capital	313.58	313.58	313.58
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of Previous Year		1971.72	
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	Basic :	(0.34)	(1.38)	0.04
	Diluted :	(0.34)	(1.38)	0.04

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Bombay Stock Exchange website (www.bseindia.com) The same is also available on the Company's website at www.vikramaroma.com
- The result of the quarter ended on 31st December, 2024 were reviewed by the Audit Committee and approved by the Board of Director at its meeting held on 06/03/2025
- The figures of current quarter i.e. three months ended December 31, 2024 are the balancing figures between the audited figures in respect of the year to date audited figures upto the end of third quarter of the current financial year, which have been subject to limited review.

BY ORDER OF THE BOARD OF DIRECTORS,
FOR, VIKRAM AROMA LIMITED
(Ankur D Patel)
(Managing Director)
(DIN 07395218)

Place: Ahmedabad
Date: 06/03/2025

WESTERN RAILWAY TO RUN FESTIVAL SPECIAL TRAINS BETWEEN BANDRA TERMINUS ↔ JODHPUR & BANDRA TERMINUS ↔ BHAGAT KI KOTHI

Train No.	Originating Station & Destination	Dates of Service	Departure	Arrival
04826	Bandra Terminus – Jodhpur (Weekly)	11.03.2025 to 25.03.2025	11.15 Hrs. (Tuesday)	04.00 Hrs. (Next Day)
04825	Jodhpur – Bandra Terminus (Weekly)	10.03.2025 to 24.03.2025	17.00 Hrs. (Monday)	09.30 Hrs. (Next Day)
04828	Bandra Terminus - Bhagat Ki Kothi (Weekly)	09.03.2025 to 30.03.2025	10.30 Hrs. (Sunday)	04.30 Hrs. (Next Day)
04827	Bhagat Ki Kothi – Bandra Terminus (Weekly)	08.03.2025 to 29.03.2025	11.30 Hrs. (Saturday)	07.25 Hrs. (Next Day)

Halts: Borivali, Vapi, Udhna, Bharuch, Vadodara, Sabarmati, Mahesana, Palanpur, Abu Road, Pindwara, Jawai Bandh, Falna, Rani, Marwar, Pali Marwar & Luni Station in both directions.

Composition: AC 3-Tier and Sleeper Class coaches.

For detailed information regarding timings of halts and composition, passenger may please visit www.enquiry.indianrail.gov.in

The booking for Train Nos. 04826 & 04828 will open from 08.03.2025 at all PRS counters & on IRCTC website. The above trains will run as Special Trains on Special Fares.

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PUBLIC NOTICE

I, the undersigned, Advocate Upendra R Tanna, acting under instruction and on behalf of my client, Bank of Baroda, Veraval Branch (hereinafter referred to as "my client"), hereby issue this public notice declaring that the residential house constructed on the land of Sub Plot No. 32, admeasuring 162.68 sq. meters, bearing R.S. No. 356/5, forming part of Final Plot No. 65 of Town Planning Scheme No. 4, situated at Una-362560, District Gir-Somnath, was previously owned by Haji Yusuf Hajim Ahmad. The said property was sold by him to Bhimsinhbhai Arjanbhai Dodiya through a Registered Sale Deed No. 670, dated 18.05.1994, which has since been lost and remains untraceable.

NOTICE IS HEREBY GIVEN THAT Mr. Laljibhai Nanubhai Dodiya is the present owner of the said property, and he intends to obtain a mortgage loan from my client against the said property. During the verification process of the property's title documents, it was discovered that Registered Sale Deed No. 670, dated 18.05.1994, executed by Haji Yusuf Hajim Ahmad in favor of Bhimsinhbhai Arjanbhai Dodiya, is missing.

Therefore, all persons having any claim, right, title, or interest in the said property or any portion thereof—whether by way of sale, transfer, assignment, mortgage, charge, lease, license, lien, tenancy, trust, gift, easement, possession, inheritance, or otherwise—are hereby required to submit their claims in writing to the undersigned within fifteen (15) days from the date of publication of this notice, along with all supporting documents.

Failure to do so within the stipulated period shall result in the creation of a mortgage over the said property without any further reference to such claims, which shall be deemed to have been waived and/or abandoned and shall not be binding upon my client.

Yours sincerely,
UPENDRAA R TANNA
(Advocate and Notary Public)

Place: Veraval
Date: 07.03.2025

1st floor, Sadguru Arcade, Above Axis Bank, Rajendra Bhuban Road, Veraval - 362265, Dist. Gir-Somnath. Mobile No: +91-9825221241

ARMY INSTITUTE OF MANAGEMENT, KOLKATA (AIMK)

(ISO 9001:2015, AICTE & MAKAUT)
EMPLOYMENT NOTIFICATION

APPOINTMENT OF PRINCIPAL

1. AIMK invites applications for the post of Principal to be employed on full time contractual basis (QR is as per AICTE/UGC/MAKAUT norms).

2. For more details, please visit the website www.aim.ac.in /employment notification. Last date for applying online through email - principal.aimk@awesindia.edu.in or by registered post/courier is 10 April 2025.

Chairman
AIM, Kolkata

CENTRAL UNIVERSITY OF HARYANA MAHENDERGARH

(NAAC Accredited 'A' Grade University)

Registration Open for Under Graduate (UG) Programmes under CUET-2025 ACADEMIC SESSION: 2025-26

Central University of Haryana, Mahendergarh invites online Registration Forms for the candidates who have appeared in CUET (UG)-2025 examination conducted by National Testing Agency for admission to the following programmes:

UNDER GRADUATE (UG) PROGRAMMES

B.Voc. - Retail and Logistics Management, Bio-Medical Sciences and Industrial Waste Management	Integrated Programmes - B.Sc.-M.Sc. Physics, B.Sc.-M.Sc. Chemistry and B.Sc.-M.Sc. Mathematics
B.Sc. (Hons.) in Psychology	

IMPORTANT DATE

Last date for online Registration	22 March, 2025 (upto 11.50 PM)
Registration Link	https://cuet.nta.nic.in/

For more details please visit www.cuh.ac.in REGISTRAR (I/c)

QUEST SOLUTIONS PRIVATE LIMITED

CIN: U72200GJ2006PTC047976
Registered Office: 5, Venus, OPP Cricket Bungalow, Jamnagar, Gujarat, India, 361001
Email: mbhardwaj@questolutions.in Contact No.: 0288-2555794

PUBLIC NOTICE

Form INC-26
(Pursuant to Rule 30 of Companies (Incorporation), Rules, 2014)
Shifting of registered office of the Company from State of Gujarat to the National Capital Territory of Delhi

IN THE MATTER OF the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

IN THE MATTER OF Quest Solutions Private Limited bearing CIN: U72200GJ2006PTC047976a Company Registered under the Companies Act, 2013 and having its Registered Office at 5, Venus, OPP Cricket Bungalow, Jamnagar, Gujarat, India, 361001.

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 25th January, 2025 to enable the company to change its Registered office from "State of Gujarat" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Western Region, ROC Bhavan, Opp Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013 (Phone: 079-27498728 Fax: 079-27438371); within 14 (Fourteen) days from the date of publication of this notice with a copy of the applicant company at its registered office.

For and on behalf of the Applicant
For, QUEST SOLUTIONS PRIVATE LIMITED
Sd/-
RUPINDER KAUR
Director
DIN: 09025683

Date : 06.03.2025
Place : Jamnagar

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED DEALING IN CHEMICAL PRODUCTS AT JASOLA, SOUTH DELHI, NEW DELHI - 110025.

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	Ritzy Chemicals Private Limited CIN No. U74999DL2007PTC161977 PAN No. AADCR5994C
2. Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, India, 110025
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Jasola, South Delhi, New Delhi- 110025
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending a request to Resolution Professional at: ritzycirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending a request to Resolution Professional at: ritzycirp@gmail.com
10. Last date for receipt of expression of interest	24-03-2025
11. Date of issue of provisional list of prospective resolution applicants	03-04-2025
12. Last date for submission of objections to provisional list	08-04-2025
13. Date of issue of final list of prospective resolution applicants	18-04-2025
14. Date of issue of Information Memorandum, evaluation matrix, and Request for Resolution Plans to prospective applicants	23-04-2025
15. Last date for submission of Resolution Plans	23-05-2025
16. Process email id to submit Expression of Interest	ritzycirp@gmail.com

Sd/-
Parminder Singh Bhullar
IBBI/IPA-002/PP-ND1127/2021-2022/13700
Resolution Professional
Ritzy Chemicals Private Limited
Registered Address: E-10/313, Mangal Puri Gali, Ghanpur Road, Khandwala, Water Tank, Amrisar- 143104, Punjab
Date: 08.03.2025
Place: Mohali
Correspondence Address: 3rd Floor, Plot No. D-190, Phase 8B, Sector 74 Industrial Area, SAS Nagar, Mohali, Punjab- 160071

VOCAL FOR VITA

सबसे अग्रणी

खादी महोत्सव-2025

आंचलिक स्तरीय विपणन प्रदर्शनी

प्रदर्शनी का उद्घाटन तथा खादी फैशन शो का आयोजन

📅 09-03-2025, रविवार शाम:- 7.00 बजे

📍 पारसी अगियारी ग्राउंड, वडोदरा, गुजरात

08 मार्च से 22 मार्च तक प्रदर्शनी का समय :- 11 AM - 10 PM

राज्य कार्यालय खादी और ग्रामोद्योग आयोग

सूचना, लघु एवं मध्यम उद्यम मंत्रालय, भारत सरकार
2 मंजान, बनीनी भवन, कलेक्टर ऑफिस के कार, सुभाष चिन्म, अहमदाबाद (गुजरात) - 380027

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SC refuses status quo on Dharavi redevelopment

PRESS TRUST OF INDIA
New Delhi, March 7

THE SUPREME COURT on Friday refused to order a status quo on the Dharavi redevelopment project in Mumbai.

A bench of Chief Justice Sanjay Khanna and Justice Sanjay Kumar sought responses from the Maharashtra government and Adani Properties, which was awarded the tender for the project, on a petition challenging a December 20, 2024 verdict of the Bombay High Court.

The high court had cleared the decks for redevelopment of the slums in Dharavi and upheld the tender awarded to the Adani Group for the project, ruling there was no "arbitrariness, unreasonableness or perversity" in the decision.

The court, in the process, dismissed the plea of UAE-based Seclink Technologies Corporation challenging the state government's decision to award the mega redevelopment project to Adani Properties, which had made a ₹5,069-crore offer.

Seclink Technologies Corporation emerged as the highest bidder for the project first in 2018 with its ₹7,200-crore offer, but the tender was later scrapped by the government.

The Adani Group had emerged as the highest bidder for the 259-hectare Dharavi redevelopment project in the heart of Mumbai and bagged it with its ₹5,069-crore offer in 2022.

CLEARING THE DECKS



■ Bombay HC had cleared the decks for redevelopment of Dharavi and upheld the tender awarded to Adani Group

■ The court dismissed the plea of Seclink Technologies, challenging the state's decision to award project to Adani Properties

■ Seclink Tech had emerged as the highest bidder for the project first with its ₹7,200 cr offer, but the tender was later scrapped by the government

■ In 2022, Adani Group became the highest bidder for the 259 hectare Dharavi redevelopment project and bagged it with its ₹5,069 cr offer

The corporation moved against the high court decision. While issuing notice on its plea, the bench directed Adani Properties to make payments for the project through a single bank account.

After the bench issued notice on the plea, senior advocate C Aryama Sundaram appearing for Seclink Technologies Corporation urged the court to order a status quo.

The CJJ, however, said, "No." Sundaram informed the bench that the petitioner company offered ₹7,200 crore in the first tender.

"I will increase my offer of ₹7,200 crore by 20%," he told the bench, adding that the figure comes to ₹8,640 crore.

"What about additional obligations?" asked solicitor general Tushar Mehta, appearing for the state.

quarters were demolished aside from new constructions taking place.

While dismissing Seclink Technologies Corporation's plea, the high court had also rejected its contention that the tender was "tailor made" to suit a particular firm of the private conglomerate, noting three bidders had participated in the process.

The government had cancelled the 2018 tender and issued a fresh one in 2022 with additional conditions.

The corporation first challenged the cancellation of the 2018 tender and subsequently the 2022 award of tender to the Adani Group.

The state government had claimed in the high court that the tender was awarded in a transparent manner without any undue favour to the highest bidder.

The government said the 2018 tender was cancelled and a fresh one was issued four years later owing to several factors like the COVID-19 pandemic and the Russia-Ukraine war which affected the financial and economic state of affairs.

The first tender for the mega redevelopment project was issued in November 2018. In March 2019, the bids were opened and it was found that Seclink Technologies Corporation was the highest bidder.

Dharavi, one of the world's densest urban sprawls, is a slum colony having a mix of residential and small industrial units.

Samsung workers call off month-long strike

NARAYANAN V
Chennai, March 7



THE MONTH-LONG STRIKE by the Samsung India Workers Union (SIWU) at the firm's manufacturing unit in Sriperumbudur, Chennai, has ended, with workers returning to their jobs on Friday.

SIWU, backed by the Centre of Indian Trade Unions (CITU), called off the strike after Samsung management agreed to reinstate the striking workers.

"Our workers resumed work from today (Friday) without any conditions," E

Muthukumar, president of SIWU, told FE.

The decision to end the strike came just a day after the union warned that over 1,000 workers would march to the

plant, following yet another failed round of negotiations between SIWU and Samsung management on Thursday.

Initially, CITU had insisted that the company revoke the suspension of 23 workers before calling off the strike. However, the union has now agreed to a fair internal inquiry against these workers. Samsung, in turn, has allowed other protesting employees to return to work, helping to resolve the impasse.

In a notice outside its plant, Samsung India management said the "illegal strike" involving certain

workers had been withdrawn as of March 7.

"Considering the workers' request to unblock their IDs and as per management communication dated March 6, we will organise a training programme batchwise," the notice read. The training schedule, other than the 23 suspended workers, will begin on March 8.

"The workers under Suspension Pending Enquiry shall undergo Disciplinary Action Proceedings. Workers advised not to engage in any illegal activities in the future," the notice further stated.

Tata Power arm, Andhra govt tie up for 7,000 MW projects

FE BUREAU
Mumbai, March 7

TATA POWER RENEWABLE Energy (TPREL), a subsidiary of Tata Power, on Friday said it has signed a memorandum of understanding (MoU) with the Andhra Pradesh government to collaborate and explore opportunities in the renewable energy projects in the state.

Under this strategic agreement, TPREL and the Andhra Pradesh government will jointly explore renewable energy (RE) development opportunities of up to 7,000 MW (7 GW), including solar, wind, and hybrid projects with or without storage solutions.

The estimated investment in these projects stands at nearly ₹49,000 crore, making it one of the largest renewable energy investments in the state.

This partnership aligns with the state's vision to enhance its renewable energy portfolio and accelerate the transition towards a sustainable and green energy future, the company said.

Additionally, beyond contributing to Andhra Pradesh's clean energy targets, this MoU will provide a boost to



■ TPREL and the AP government will jointly explore RE development opportunities of up to 7,000 MW

■ Investment in these projects stands at nearly ₹49K cr, among largest RE investments in the state

■ The MoU will provide a boost to the local economy, foster skill development and support livelihoods

the local economy, foster skill development and support livelihoods, ultimately contributing to the socio-economic growth of the state, it said.

The proposed capacities would be set up under Andhra Pradesh's Integrated Clean Energy (ICE) policy, a clean energy framework that aims for the state to develop over 160 GW of renewable energy with an investment potential of ₹10 lakh crore.

Deepesh Nanda, CEO & managing director, TPREL, said, "By leveraging our expertise and cutting-edge technology, this partnership will drive large-scale renewable adoption, and contribute

to India's sustainability goals. "Developing up to 7 GW of clean energy projects will further strengthen Andhra Pradesh's position as a renewable energy hub and accelerate its transition towards a low-carbon economy."

As part of the agreement, TPREL will conduct preliminary assessments, feasibility studies, and development activities to explore the viability of these projects.

The New and Renewable Energy Development Corporation of Andhra Pradesh (NREDCAP) would be providing requisite support in terms of facilitation, site identification and support in evacuation infrastructure.

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution directly or indirectly, outside India.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR Regulations").



FUJIYAMA POWER SYSTEMS LIMITED

Our Company "Fujiyama Power Systems Private Limited" was incorporated as a private limited company on November 29, 2017 under the Companies Act, 2013, pursuant to a certificate of incorporation dated December 12, 2017, issued by the Registrar of Companies, National Capital Territory of Delhi and Haryana at New Delhi ("RoC"). Our Company was subsequently converted from a private limited company to a public limited company pursuant to a special resolution passed by our Shareholders on October 10, 2024, and the name of our Company was changed to Fujiyama Power Systems Limited. A fresh certificate of incorporation dated November 20, 2024 was issued by the RoC, pursuant to the change of name of our Company on conversion to a public limited company. For further details regarding the change of name, please see section titled "History and Certain Corporate Matters" on page 277 of the draft red herring prospectus dated March 6, 2025 (the "DRHP" or the "Draft Red Herring Prospectus").

Registered Office: 53A/6, Near NDPL Grid Office, Near Metro Station, Industrial Area, Sat Guru Ram Singh Marg, Delhi - 110015, India
Corporate Office: Plot No. 51-52, Sector Ecootech-1, Ecootech extension-1, Greater Noida, Gautam Buddha Nagar - 201310, Uttar Pradesh, India
Contact Person: Rakesh Kumar, Company Secretary and Compliance Officer, Tel: +91 11 41055305, Website: www.utlsolarfujiyama.com
E-mail: investor@utlsolarfujiyama.com; Corporate Identity Number: U31909DL2017PLC326513

OUR PROMOTERS: PAWAN KUMAR GARG, YOGESH DUA AND SUNIL KUMAR

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH (THE "EQUITY SHARES") OF FUJIYAMA POWER SYSTEMS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (THE "OFFER PRICE") AGGREGATING UP TO ₹ [•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ 6,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,000,000 EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ [•] MILLION (THE "OFFER FOR SALE"), COMPRISING AN OFFER FOR SALE OF UP TO 10,000,000 EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ [•] MILLION BY PAWAN KUMAR GARG AND UP TO 10,000,000 EQUITY SHARES OF FACE VALUE ₹ 1 EACH AGGREGATING UP TO ₹ [•] MILLION BY YOGESH DUA (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 1 EACH, AGGREGATING UP TO ₹ [•] MILLION (CONSTITUTING UP TO [•] % OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•] % AND [•] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMS"), OFFER A DISCOUNT OF UP TO ₹ [•] ON THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER AN ISSUE OF SPECIFIC SECURITIES FOR AN AMOUNT OF UP TO ₹ 1,200.00 MILLION, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 1 EACH AND THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES OF FACE VALUE ₹ 1 EACH. THE PRICE BAND, THE EMPLOYEE DISCOUNT AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL NEWSPAPER AND ALL EDITIONS OF [•], A HINDI NATIONAL NEWSPAPER, HINDI ALSO BEING THE REGIONAL LANGUAGE OF DELHI WHERE OUR REGISTERED OFFICE IS LOCATED, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957 read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Company may, in consultation with the BRLMS, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price that allots them to the Anchor Investor ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares of face value ₹ 1 each shall be added to QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 0.20 million and up to ₹ 1 million and two-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 1 million provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders (defined herein), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 442of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 6, 2025 with SEBI on March 7, 2025. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the websites of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, where the equity shares are proposed to be listed and on the website of the Company at www.utlsolarfujiyama.com and the websites of the book running lead managers to the Offer i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and SBI Capital Markets Limited at www.sbicaps.com. Our Company hereby invites the public to give comments on the DRHP with SEBI with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMS at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMS and the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the Offer documents carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares of face value ₹ 1 each in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 30 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 277 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the memorandum of association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 94 of the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER	REGISTRAR TO THE OFFER
<p>Motilal Oswal Investment Banking</p> <p>Motilal Oswal Tower, RahimTullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: fujiyama ipo@motilaloswal.com Investor grievance e-mail: moiaipredressal@motilaloswal.com Website: www.motilaloswalgroup.com Contact person: Sukant Goel/ Ronak Shah SEBI registration no.: INM000011005</p>	<p>SBI Capital Markets Limited</p> <p>1501, 15th floor, A & B Wing, Parinree Crescenzo, Bandra Kuria Complex, Bandra (East), Mumbai- 400 051 Maharashtra, India Tel: +91 22 4006 9807 E-mail: fujiyama ipo@sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Website: www.sbicaps.com Contact person: Kristina Dias/ Krihika Shetty SEBI registration no.: INM000003531</p>
<p>MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited)</p> <p>C-101, 247 Park, L B S Marg, Vikhroli West, Mumbai - 400083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: fujiyama power ipo@linkintime.co.in Investor grievance e-mail: fujiyama power ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058</p>	

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For FUJIYAMA POWER SYSTEMS LIMITED
On behalf of the Board of Directors
Sd/-
Rakesh Kumar
Company Secretary and Compliance Officer

FUJIYAMA POWER SYSTEMS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP with SEBI on March 7, 2025. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the Company i.e., www.utlsolarfujiyama.com, websites of the BRLMS, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and SBI Capital Markets Limited at www.sbicaps.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 30 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States. Accordingly, the Equity Shares are being offered and sold outside of the United States in offshore transactions as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where such offers and sales are made.

CONCEPT

Amazon to stop sale of externally refurbished devices on 'Renewed'

RAGHAV AGGARWAL
New Delhi, March 7

E-COMMERCE MAJOR AMAZON is revamping its refurbished devices business "Renewed" and discontinuing the sale of products that are externally refurbished.

Now, it will only sell the products which have been returned on its platform, and refurbished by its certified professionals.

The company has sent out mails to sellers on "Renewed", saying that the decision has been taken due to high returns and rejections. FE has seen the mail.

A spokesperson of the company confirmed the development and said, "As part of our efforts to continuously improve our selection of refurbished products, we've decided to discontinue selling externally refurbished products."

Any product, which is returned on Amazon, will continue to be checked and refurb-

ished by the company's professionals. It will then be listed on "Renewed".

According to analysts, the market of refurbished devices, especially mobile phones, is getting concentrated with older players growing and smaller players shutting shop.

Data from Tracxn show that the number of new companies that have come up in this space in India has fallen from 4 each in 2020 and 2021 to 1 in 2024.

Globally, too, the number of new such companies was the highest in 2021 at 10. It fell to 4 in 2023 and only 1 in 2024.

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED DEALING IN CHEMICAL PRODUCTS AT JASOLA, SOUTH DELHI, NEW DELHI - 110025.	
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Ritzy Chemicals Private Limited CIN No. U74999DL2007PTC161977 PAN No. AADCR5994C
2. Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, India, 110025
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Jasola, South Delhi, New Delhi- 110025
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Can be sought by sending a request to Resolution Professional at: ritzycipr@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Can be sought by sending a request to Resolution Professional at: ritzycipr@gmail.com
10. Last date for receipt of expression of interest	24-03-2025
11. Date of issue of provisional list of prospective resolution applicants	03-04-2025
12. Last date for submission of objections to provisional list	08-04-2025
13. Date of issue of final list of prospective resolution applicants	18-04-2025
14. Date of issue of Information Memorandum, evaluation matrix, and Request for Resolution Plans to prospective applicants	23-04-2025
15. Last date for submission of Resolution Plans	23-05-2025
16. Process email id to submit Expression of Interest	ritzycipr@gmail.com

Sd/-
Parminder Singh Bhullar
IBBI/IPA-002/IP-NO1127/2021-2022/13700
Resolution Professional
Ritzy Chemicals Private Limited
Registered Address: E-10/313, Mangal Puri Gali, Chanpur Road, Khandwala, Water Tank, Amritsar- 143104, Punjab
Date: 08.03.2025
Place: Mohali

Correspondence Address: 3rd Floor, Plot No. D-190, Phase 8B, Sector 74 Industrial Area, SAS Nagar, Mohali, Punjab- 160071